

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.813/2014

IN THE MATTER OF:

Rodolf Exim Pvt. Ltd. & Ors.

.... Applicant/petitioners

Order under Section 391 to 394 of the Companies Act, 2016

Order delivered on 10.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioners : Shri Deepak kr. Vijay, Advocate

For the OL, Delhi : Ms. Chetana Kandpal, Company Prosecutor

For the RD(NR), Delhi : Shri Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner states that despite notices have been issued to the Income-Tax Department in 2014, no reply by the Income-Tax Department has been filed either before the Regional Director or before this Tribunal.

Mr. Puneet Rai, learned Counsel for the Revenue states that one last opportunity be granted and the reply, if any, shall be filed within four weeks with a copy in advance to the learned Counsel

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for the Petitioner. If no reply is filed within time granted, appropriate order shall follow.

List on 23rd August, 2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.07.2017
V. Sethi